

HIGH COURT OF CHHATTISGARH, BILASPUR

MEMORANDUM

No. 8882 / (Checker)
III-6-3/2000

Bilaspur, dated 07 May, 2026

To,

The Principal District & Sessions Judge,

Balod/ Balodabazar-Bhatapara/ Balrampur-Ramanujganj/ Bastar (Jagdalpur) / Bemetara/ Bilaspur/ Dakshin Bastar (Dantewada)/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/ Korla (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Sarguja (Ambikapur)/Uttar Bastar (Kanker), Chhattisgarh.

Subject:- Regarding Special Lok Adalat on **18-07-2026** and **21-11-2026** for disposal of cases under Section 138 of the Negotiable Instruments Act, 1881.

With reference to above mentioned subject, I am directed to inform you that Hon'ble the High Court has been pleased to direct all the Principal District & Sessions Judges of the State to depute one or more Magistrates/concerned Presiding Officer of the Court to hold Special sitting on the day of **Special Lok Adalat** on **18-07-2026** and **21-11-2026** to dispose of matters (under Section 138 of the Negotiable Instruments Act, 1881) as mentioned in the letter F.No. L/34/2018-NALSA/141/J dated 06-04-2026 of the Member Secretary, National Legal Service Authority (NALSA), New Delhi.

Encl.- As above.


(Rajnish Shrivastava)
Registrar General

Endt. No. 8883 / (Checker)
III-6-3/2000

Bilaspur, dated 07 May, 2026

Copy forwarded to -

- 1) The Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur, with a direction to send a consolidated report to the Member Secretary, National Legal Services Authority (NALSA), New Delhi as per format (Annexure-'A').
- 2) The I/c NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this Memorandum in the official website of this High Court.


(Rajnish Shrivastava)
Registrar General

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छत्तीसगढ़ राज्य विधिक सेवा प्राधिकरण

पुराना उच्च न्यायालय भवन, बिलासपुर-495001

E-mail-cgslsa.cg@nic.in, cgslsa@gmail.com

Phone- (07752) 220170, 222405 (NALSA Toll free 15100)



क0...949..... / CGSLSA-Spl.Lok Adalat / 2026 बिलासपुर दिनांक: 08/04/2026

प्रति,

- 1- श्रीमान् रजिस्ट्रार जनरल महोदय,
छत्तीसगढ़ उच्च न्यायालय, बोदरी,
बिलासपुर (छ.ग.)
- 2- श्रीमान् निदेशक,
छत्तीसगढ़ राज्य न्यायिक अकादमी,
छत्तीसगढ़ उच्च न्यायालय परिसर, बिलासपुर (छ.ग.)

विषय :- पराकाम्य लिखित अधिनियम 1881 के तहत प्रकरणों के निराकरण हेतु दिनांक 18-07-2026 एवं दिनांक 21-11-2026 को स्पेशल लोक अदालत आयोजित किये जाने के संबंध में।

संदर्भ :- नालसा का पत्र क्र. एल/34/2018-नालसा/141/जे दिनांक 06.04.2026.

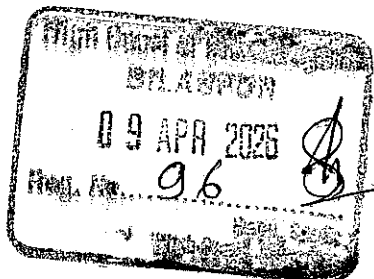
माननीय महोदय,

उपरोक्त विषयांतर्गत, संदर्भित पत्र अनुसार नालसा के माननीय कार्यपालक अध्यक्ष महोदय के अनुमोदनानुसार माह जुलाई में दिनांक 18-07-2026 (तृतीय शनिवार) एवं माह नवम्बर में दिनांक 21-11-2026 (तृतीय शनिवार) को धारा 138 पराकाम्य लिखित अधिनियम, 1881 (U/s. 138 NI Act) के तहत प्रकरणों के निराकरण हेतु स्पेशल लोक अदालत का आयोजन किया जाना है, इस हेतु पत्र में उल्लेखित निर्देशानुसार आवश्यक कार्यवाही एवं स्पेशल लोक अदालत उपरांत उसका डाटा संलग्न प्रारूप-ए में नालसा को प्रेषित किये जाने हेतु निर्देशित किया गया है।

अतः उपरोक्तानुसार नालसा से प्राप्त पत्र की प्रति माननीय महोदय की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्न-उपरोक्तानुसार।

(माननीय मुख्य न्यायाधिपति/मुख्य संरक्षक महोदय एवं माननीय कार्यपालक अध्यक्ष महोदय के अनुमोदनानुसार)



(लीलाधर साय यादव)

सदस्य सचिव

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R.C.J.
J.R. (Checker)

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R.G.
09.04.26



राष्ट्रीय विधिक सेवा प्राधिकरण
NATIONAL LEGAL SERVICES AUTHORITY
(Constituted under the Legal Services Authorities Act, 1987)

संजीव पाण्डेय
SANJIV PANDEY
(District & Sessions Judge)
सदस्य सचिव
MEMBER SECRETARY
(In-Charge)

B-Block, Ground Floor,
Administrative Buildings Complex,
Supreme Court of India, New Delhi-110001

Ground Floor, Double Storey,
Jaisalmer House, 26, Mansingh Road,
New Delhi-110011

F. No. L/34/2018-NALSA/141/J
Dated:06.04.2026

To

The Member Secretaries
All State Legal Services Authorities

Subject: Organisation of Special Lok Adalats for Disposal of Cases under the Negotiable Instruments Act, 1881

Sir/Madam,

It is to bring to your kind attention that a significant proportion of pendency before various courts across the country pertains to cases under Section 138 of the Negotiable Instruments Act, 1881, primarily relating to cheque dishonour. These matters, being financial in nature and compoundable, are particularly amenable to settlement through alternative dispute resolution mechanisms such as Lok Adalats.

In view of the continued high pendency of such cases and their suitability for amicable settlement, it has been decided to organise Special Lok Adalats dedicated exclusively to NI Act matters across all States and Union Territories, with a view to reducing pendency and facilitating expeditious and meaningful resolution of disputes.

In view thereof, the Hon'ble Executive Chairman, NALSA has been pleased to approve the organisation of Special Lok Adalats for NI Act matters on the 3rd Saturday of July and November, i.e., 18.07.2026 and 21.11.2026. Your goodself is, therefore, requested to take necessary steps for organisation of the same, covering both pending cases as well as pre-litigation matters. For this purpose, advance identification and listing of eligible cases may be undertaken, notices may be issued to the parties well in time, and the presence of bank officials may be ensured to facilitate effective settlement. An adequate number of benches may be constituted, active assistance of trained mediators may be ensured to facilitate meaningful and expeditious settlements, and concerted efforts may be made to maximise disposal of cases during the Special Lok Adalats.

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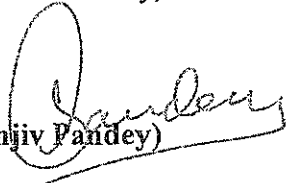
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You are also requested to submit a consolidated report to NALSA after each Special Lok Adalat in the attached format (Annexure A), mentioning the number of benches constituted, cases taken up, settled, and the total settlement amount, so as to enable assessment of the impact of the initiative.

With regards,

Yours sincerely,


(Sanjiv Pandey)